

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

(5)

PRINCIPAL BENCH: NEW DELHI

OA NO.1529/91

DATE OF DECISION:11.05.1992.

JAGBIR SINGH

...APPLICANT

VERSUS

COMMISSIONER OF POLICE ... RESPONDENTS

CORAM:-

THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT SHRI A.S. GREWAL, COUNSEL.

FOR THE RESPONDENTS NONE

(JUDGEMENT OF THE BENCH DELIVERED BY HON'BLE  
MR. I.K. RASGOTRA, MEMBER (A))

The learned counsel for the applicant states that he does not wish to pursue the present Application since the enquiry proceedings initiated against the applicant have been dropped by the respondents and that the applicant is being considered for promotion. Accordingly the Application is dismissed, as withdrawn.

2. Let a copy of this order be given to the learned counsel for the applicant **immediately**.

*I.K. RASGOTRA*  
(I.K. RASGOTRA)  
MEMBER(A)

*arived*  
(P.K. KARTHA)  
VICE-CHAIRMAN

May 11, 1992.

SKK  
110592